GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 84 TO BE ANSWERED ON FEBRUARY 02, 2023

IMPLEMENTATION OF PMAY

NO. 84. SHRI T.R. BAALU:

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Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of irregularities have been reported in the implementation of Pradhan Mantri Awas Yojana in Tamil Nadu during 2016-2020; and
- (b) if so, the details thereof and action taken against persons involved in the said irregularities?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

Pradhan Mantri Awas Yojana - Urban (PMAY-U) scheme is being implemented through designated Nodal Agencies at State/Union Territory (UT) level. For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). Further, release of funds to the beneficiaries are done through Direct Benefit Transfer (DBT) by States/UTs/Urban Local Bodies (ULBs) on the basis of progress of construction, attachment of beneficiaries in PMAY-MIS and Geo-tagging of houses by implementing agencies. The scheme guidelines areavailable at https://pmayurban.gov.in/uploads/guidelines/62381c744c188-Updated-guidelines-of-PMAY-

The selection of beneficiaries is done by respective State/UT Government including Tamil Nadu as per the scheme guidelines. Any complaint regarding the implementation of PMAY-U are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, Ministry of Housing and Urban Affairs (MoHUA) has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.
